

(ख) यदि हां, तो श्रेणीवार वृद्धि का ब्योरा क्या है और यह वृद्धि कब से की गई है; और

(ग) दिल्ली सर्किल के सेन्ट्रल एवं पश्चिमी डिवीजनों में अभी तक इसे लागू न किये जाने के क्या कारण हैं?

संचार मंत्रालय में राज्य मंत्री (श्री कांतिक उरांव) : (क) जी हां।

(ख) विभागेतर एजेंटों को समेकित भत्तों का भुगतान उनके द्वारा निपटान किये गये डाक परियात विभाग के लिये जितने घंटे उन्हें कार्य करना पड़ता है उसके अनुसार किया जाता है। 1 सितम्बर 1980 से उनके भत्तों को संशोधित कर दिया गया है और उपर्युक्त मानकों के आधार पर निम्न न्यूनतम तथा अधिकतम भत्तों के बीच उन्हें भुगतान किया जाता है :

विभागेतर एजेंटों की श्रेणी	न्यूनतम भत्ता	अधिकतम भत्ता
विभागेतर उप डाकमाला	₹ 173.00	₹ 215.00
विभागेतर सार्टर		
विभागेतर अभिलेख लिपिक		
विभागेतर शाखा डाकपाल	₹ 121.00	₹ 152.00
विभागेतर स्टाम्प वेन्डर	₹ 121.00	₹ 152.00
अन्य विभागेतर एजेंट		
2 घंटे या इससे अधिक काम करने वाले	₹ 113.000	₹ 145.00
2 घंटे से कम काम करने वाले	(निर्धारित किये गये) ₹ 104.00	

(ग) दिल्ली सर्किल के केन्द्रीय तथा पश्चिमी मंडल में काम करने वाले विभागेतर एजेंटों के समेकित भत्तों में संशोधन करने के लिये कार्रवाई पहले ही आरंभ की जा चुकी है।

#### Petrol and Diesel Depots in Assam

2431. SHRI ROBIN KAKATI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of petrol and diesel depots in Assam as at the end of 1980;

(b) the names of the firms or individuals (i) who own more than 20 but less than 25 such depots and (ii) who own above twenty-five such depots, and

(c) the number of depots allotted to (i) Educated youth (ii) Handicapped (iii) Wives or relatives of war heroes (iv) Scheduled Castes (v) Scheduled Tribes (vi) Backward classes respectively?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The total number of retail outelt dealerships (petrol/diesel pumps) including those of Assam Oil Company in Assam was 246 as on 31-12-1980.

(b) None, Sir.

(c) Since the introduction of reservation policy for the unemployed graduates, Scheduled Castes/Scheduled Tribes, Physically Handicapped and Defence Personnel disabled in war and war-widows by the four public sector oil companies from

1980-81, only one retail outlet is reported to have been advertised under 'ST' category, the selection of dealer for which is yet to be made.

#### Reorganization of O.N.G.C.

2432. SHRI KRISHNA NAND

JOSHI:

SHRI NARSINGH NARAIN

PANDEY:

SHRI KALPNATH RAI:

SHRI DHARAMCHAND

JAIN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have any proposal under their consideration to reorganise the O.N.G.C. and its operations with a view to increasing the production of petroleum in the country substantially; and

(b) if so, what are the details in this regard and the increased yield in petroleum which is expected to be obtained during the next ten years?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Decisions of the Government of India to reorganise the ONGC were announced in the Rajya Sabha by the Minister of Petroleum, Chemicals & Fertilizers on 6-12-1977. There is no proposal at present under the consideration of the Government to further reorganise the ONGC. As regards plans to increase production, ONGC has submitted an accelerated plan for increasing production from the Bombay High and adjoining fields. The plan envisages increased production from 8.4 million tonnes in 1981-82 to 19.12 million tonnes in 1984-85. ONGC is also preparing plans for increasing production in the North-Eastern Region.

#### Gas Connection in Andhra Pradesh

2433. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of PETROLEUM, CHEMICALS AND FER-

TILIZERS be pleased to state what is the number of gas connection proposed to be provided in the next two years in Andhra Pradesh?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): As per the present plan of the oil companies, about ninety thousand cooking gas (LPG) connections are expected to be released in the State of Andhra Pradesh till the end of March, 1982. State-wise enrolment plans beyond that adopted in fixing the prices.

#### Fixation of Drug Prices

2434. SHRIMATI USHA MALHOTRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the basis adopted by Government in fixation of prices of drugs; and

(b) the names of the companies who have gone to the court against the prices fixed and the criteria adopted in fixing the prices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). Government fixes the prices of drugs on the basis of costs incurred in their production and a reasonable return or mark-up as provided in the Drug (Prices Control) Order, 1979. Costs are studied by the Bureau of Industrial Costs and Prices on the basis of data provided by the manufacturers, whereafter they make their recommendations regarding the prices to the Government.

The following companies have gone to the court against the prices fixed by the Government:

1. M/s. Pfizer Limited.
2. M/s. Glaxo Laboratories (India) Limited.
3. M/s. Marck Sharp & Dohme of India Limited.